GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO.88 TO BE ANSWERED ON 15.12.2017

Compensatory Afforestation Fund Act, 2016.

88 SHRI RAVNEET SINGH: SHRI NINONG ERING:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to State:

- (a) the present status of the release of mandatory rules under Compensatory Afforestation Fund Act, 2016 (CAF) of the Ministry;
- (b) whether Rules are yet to be formulated under CAF, if so, the reasons therefor and the time by which the said rules is likely to be notified;
- (c) the details of consultations which have taken place in the last one year on formulations of the Rules;
- (d) whether there has been any engagement with civil society organizations in this regard, if so, the details thereof; and
- (e) the total amount spent on afforestation drives of various states during each of the last three years, States/UT-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA)

- (a) The rules under CAF Act are in the process of formulation.
- (b),(c) & Yes. The rules are under preparation in consultation with the
 (d) States/UTs/Stakeholders. In the last one year, extensive consultations have been undertaken involving States / Union Territories, Departments of Central Government, including Ministry of Finance, Integrated Finance Division of Ministry of Environment, Forest & Climate Change and other stakeholders and Comptroller and Auditor General. Five such important meetings/consultations have been held so far.
- (e) The fund released upto 30.11.2017 to different States/Union Territories from Compensatory Afforestation Fund managed by Ad-hoc CAMPA is placed at **Annexure-A**. No fund has been transferred to the States/Union Territories under Compensatory Afforestation Fund Act, 2016. The fund released under Ad-hoc CAMPA are being used by States / Union Territories for compensatory afforestation and other ancilliary activities.

Annexure 'A' referred to in the answer to part (e) of Lok Sabha Unstarred Question No.88 by Shri Ravneet Singh and Shri Ninong Ering due for written answer on 15th December 2017.

Sl. No.	State/UT	Releases (In Rs.) [2009-10 to 30.11.2017]
1	2	3
1	Andaman & Nicobar Islands	57,687,000.00
2	Andhra Pradesh	8,827,015,000.00
3	Arunachal Pradesh	3,583,684,000.00
4	Assam	1,228,858,100.00
5	Bihar	1,501,543,400.00
6	Chandigarh	42,822,000.00
7	Chhattisgarh	12,932,440,000.00
8	Dadra & Nagar Haveli	3,218,000.00
9	Daman & Diu	
10	Delhi	196,748,000.00
11	Goa	454,665,000.00
12	Gujarat	2,838,332,000.00
13	Haryana	2,329,550,000.00
14	Himachal Pradesh	5,734,689,400.00
15	Jammu & Kashmir	2,387,835,000.00
16	Jharkhand	10,531,239,300.00
17	Karnataka	4,853,833,000.00
18	Kerala	76,558,000.00
19	Lakshadweep	
20	Madhya Pradesh	8,615,347,000.00
21	Maharashtra	10,276,865,000.00
22	Manipur	882,369,000.00
23	Meghalaya	167,264,000.00
24	Mizoram	326,752,000.00
25	Nagaland	
26	Odisha	18,221,525,050.00
27	Pudducherry	
28	Punjab	2,834,663,872.00
29	Rajasthan	5,344,817,000.00
30	Sikkim	704,826,000.00
31	Tamil Nadu	224,029,000.00
32	Telangana	3,300,001,000.00
33	Tripura	500,036,300.00
34	Uttar Pradesh	4,528,385,400.00
35	Uttarakhand	8,533,890,000.00
36	West Bengal	374,153,000.00
	Grand Total	122,415,640,822.00